

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
JAIPUR BENCH, JAIPUR

Date of order: 2-7-1996

CP No.7/96 (OA No.665/92)

Jagdish Prasad

.. Petitioner

Versus

M.S.Dayal and Anr.

.. Respondents

Mr. Shiv Kumar, counsel for the petitioner

Mr. V.S.Gurjar, counsel for the respondents

CORAM:

Hon'ble Mr. O.P.Sharma, Administrative Member

Hon'ble Mr. Ratan Prakash, Judicial Member

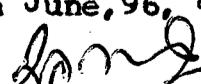
ORDER

Per Hon'ble Mr. O.P.Sharma, Administrative Member

In this Contempt Petition Shri Jagdish Prasad has prayed that contempt of courts proceedings should be launched against the respondents and they should be punished for not implementing the directions contained in the Tribunal's order dated 29-4-1994 passed in OA No.665/92, Jagdish Prasad Versus Union of India and Anr.

2. In the aforesaid order a direction was given by the Tribunal that the respondents should consider the applicant's case for re-engagement as a Safaiwala as and when there is a vacancy for the post. The learned counsel for the petitioner has produced before us the original order dated 30th June, 1996 passed by Dr. M.K.Srivastava, Additional Director, C.G.H.S., Jaipur appointing the applicant as Safaiwala w.e.f. the date on which he reports for duty, in the scale Rs. 750-940 per month. The learned counsel for the petitioner, therefore, does not press this Contempt Petition on merits.

3. The Contempt Petition is accordingly dismissed. Notices issued are discharged. A copy of the order dated 30th June, 96, as aforesaid, shall be taken on record.

  
(Ratan Prakash)  
Judl.Member

  
(O.P.Sharma)  
Administrative Member